

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL
HON'BLE SHRI NARENDER KUMAR BHOLA- MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.10.2019 AT 10.30 AM

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|----------------------------------|---------------------------------|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP(IB) No.555/9/HDB/2019 |
| NAME OF THE COMPANY | Lotus Poly Paes (India) Pvt Ltd |
| NAME OF THE PETITIONER(S) | Allied Marketing Co. |
| NAME OF THE RESPONDENT(S) | Lotus Poly Paes (India) Pvt Ltd |
| UNDER SECTION | 9 of IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|-----------------------------------|------------|
| A. SATYASIRI | ADVOCATE | 9505504131 vivekda27@gmail.com | A. Satyari |
| BOMMINENI VIVEKANANDA | ADVOCATE | 9121008120 | Vivekda |

Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
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ORDER

Counsel for Operational Creditor is present. He has filed Memo along with annexures stating that notice was served on Corporate Debtor where Corporate Debtor is presently operating the company office. Counsel confirmed that the company is having e-mail address. He is directed to take one more notice to the e-mail address of the company.

Registry to prepare notice, Counsel to collect and send the same to the e-mail address of the company and file compliance.

List it on 06.11.2019.

NRW

Member (T)

[Handwritten signature]

Member (J)